

(b) National Electronic Fund Transfer (NEFT) facility has been started to expedite the transfer of funds directly to the members' bank account.

(c) The member is kept informed of status of his claim as indicated in the above two steps through SMS, if he provides his mobile number at the time of submitting claim.

Facility of e-Passbook has also been provided on the website of the EPFO. After registering himself on the EPFO website, PF member can view or take a printout of his PF statement.

(d) No such proposal is under consideration of the Government.

#### **Legislation to regulate employment of domestic workers**

1045. SHRI T. K. RANGARAJAN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether there is any comprehensive statistics available about the number of domestic workers in the country;

(b) whether Government contemplates any legislation to regulate the employment of domestic workers; and

(c) whether any social security scheme for these workers is provided by the Central Government and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH): (a) As per National Sample Survey (NSS) 2004-05, there are about 47.50 Lakh domestic workers in the country.

(b) Various Labour Laws, like the Minimum Wages Act, 1948, the Employees Compensation Act, 1923, the Equal Remuneration Act, 1976 and Inter-State Migrant Workmen (RECS) Act, 1979 are already applicable to domestic workers.

(c) The Government has extended benefit under Rashtriya Swasthya Bima Yojana (RSBY) to domestic workers.

#### **Implementation of NCLP in Haryana and Punjab**

1046. SHRI SHADI LAL BATRA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the year-wise and district-wise details of funds sanctioned and utilized